

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD.

Allahabad this the 5th day of November 1997.

Original Application no. 28 of 1997

Hon'ble Dr. R.K. Saxena, Member-J
Hon'ble Mr. S. Dayal, Member-A

R.V.S. Sengar, S/o Late Shri Lal Bahadur Singh, r/o 74/106,
Dhankutti, Kanpur Nagar.

... Applicant.

C/A Shri S. Singh

Versus

1. Union of India through the Secretary Ministry of Defence, New Delhi.
2. Chairman/Joint Director Vigilance Ordnance Factories, Board 10-A Auckland Road, Calcutta-700001.
3. General Manager, Field Gun Factory, Kalpi Road, Kanpur.

... Respondents.

C/R

ORDER (Oral)

Hon'ble Dr. R.K. Saxena, Member-J.

Shri R.V.S Sengar had filed this O.A. under section 19 of the Administrative Tribunal Act, 1985 with the prayer that the order dated 10.10.92 passed by the General-Manager

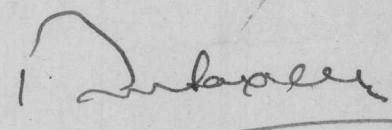
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Field Gun Factory, Kanpur, terminating the services of the applicant and the appellate order dated 05.12.94 confirming the order of penalty, be quashed. The case is pending at the stage of admission.

2. Shri S. Singh learned counsel for the applicant has moved M.A. no. 3798/97 with the prayer that there are some defects ~~in~~ in the O.A. and they can not be rectified by way of amendment and, therefore, the prayer to withdraw the case with liberty to file fresh O.A., is sought. In view of this contents of this application and the statement made by Shri S. Singh, at bar, the applicant is allowed to withdraw the O.A. with ~~leave~~ ^{leave} to file afresh.


Member-A


Member-J

/pc/